

THE HIGH COURT OF KERALA

TENDER NOTICE

E tenders are invited for the Supply and Installation, of 280 numbers of desktops and 100 numbers of Ink Tank Printers for the High Court of Kerala

Registrar (Administration) (hereinafter referred to as "High Court of Kerala ") invites online bids in one cover system for the supply of 280 **numbers of desktops and 100 numbers of Ink Tank Printers** as per the technical specifications and in accordance with the various provisions of Stores Purchase Manual . The successful Bidder shall be finalized based on competitive bidding process. The bidders are advised to study the tender document carefully. Submission of bids shall be deemed to have been done after careful study and examination of the tender document with full understanding of its implications.

Important Information

Bid Inviting Authority	"High Court of Kerala "
Tender Notification Reference	Tender No H1-108647/15 dated _____ through http://etenders.kerala.gov.in/nicgep/app
Contact Person	Registrar (Administration), "High Court of Kerala " Tel: 0484-2562436
Mode of Tender Submission	Tender should be submitted online at "etenders.kerala.gov.in"
Non refundable Tender document fee	₹ 16,630/-
Earnest Money Deposit (EMD) payable	₹ 1,05,600/-
Last date & Time for submission of Bids	28 -12-2016 4pm
Opening of Bids	03 -01-2017 11am

Note: The dates furnished above are subject to revision

i) This tender document is not transferable. Tender Documents shall be available only on the Internet and shall not be available for sales elsewhere.

ii)"High Court of Kerala " reserves the right to amend or cancel the tender in part or in full without prior notice at any point of time.

iii)"High Court of Kerala " deems it appropriate to revise any part of this tender or to issue additional data to clarify an interpretation of provisions of this tender, it may issue supplements to this tender Any such supplement shall be deemed to be incorporated by this reference to this tender

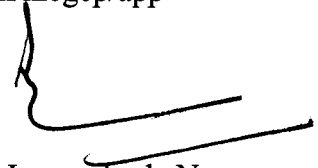
iv) "High Court of Kerala " reserves the right to reject the bid of parties who have failed to provide adequate after sales support for the products supplied against various orders.

v) Supplier shall provide access to their Website so that "High Court of Kerala " can verify whether the warranty and coverage / scope details are updated in the website as per the order.

vi) Supplier shall provide access to the Call logging Website so that "High Court of Kerala " can monitor the calls logged. Daily call reports are to be provided.

vii) Liquidity Damages will be charged for delayed supply. Furthermore, if the delay exceeds 4 weeks after the scheduled date of supply, such suppliers will not be considered for the subsequent tenders.

viii) The Special Instructions to the Contractors/Bidders for the e-submission of the bids are given under "Help to Contractors" in website <http://etenders.kerala.gov.in/nicgep/app>



K. R. Jayaprakash Narayanan
Registrar (Administration)
High Court Of Kerala

Ernakulam
08-12-16